

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5785
ANSWERED ON:29.04.2015
VIOLATION OF RTE
Patel Shri Dilip

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that under the Right to Education Act, there is a provision of imparting education to the children compulsory in the schools nearest to their residence;
- (b) if so, the reasons therefor;
- (c) whether it would be a violation of the Fundamental Right to Education if parents wish to get their children admitted in schools comparatively far away from their residence due to some reasons and if so, the details thereof; and
- (d) whether the Government has received any complaints or suggestions in this regard and if so, the Government's reaction thereto?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) to (d): The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides free and compulsory education to every child of age six to fourteen years in a neighbourhood school till the completion of elementary education. The rationale for this provision is to provide all children easy access to elementary education. The RTE Act does not restrict the choice of the child to seek admission in a school which may not be in the immediate vicinity, or the neighbourhood of the child's residence. The Government has not received any complaints/suggestions in this regard.